

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH:JAIPUR

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Original Application Number : 67 of 2001.

Date of Decision:This is the 9th day of July,2002.

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C.M. Sharma aged 66 years,  
S/o Shri Chitarmal Sharma,  
Resident of 2223, Phoolganj,  
Nasirabad (Rajasthan).

.....Applicant..

**versus**

1. Union of India through  
the General Manager,  
Western Railway, Churchgate, Mumbai.
2. Financial Advisor & Chief Accounts Officer,  
Western Railway, Churchgate, Mumbai.
3. Senior Accounts Officer (Workshop & Stores)  
Western Railway, Sabarmati,  
Ahmedabad (Gujarat). ....Respondents.

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CORAM :

Hon'ble Mr. A.P. Nagrath, Administrative Member

Hon'ble Mr. J.K. Kaushik, Judicial Member

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Mr. S.R. Chaurasia, Advocate, for the applicant.

Mr. U.D. Sharma, Advocate, for the respondents.

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O R D E R

Per Hon'ble Mr. A.P.Nagrath :

Heard.

2. This application has been filed under section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to re-credit the amount of Rs. 2,167/-, which had been earlier deducted from the applicant's pension amount as per respondents letter dated 7th February, 2000 placed at Annex. A/3. Mr. U.D. Sharma, appearing on behalf of the respondents, submits that the amount in question, has already been recrated and pension of the applicant has since been restored. The learned counsel for applicant submits that applicant had to repeatedly agitate the matter for having his pension credited and was thus subject to harassment. His plea is that applicant be suitably compensated and interest be also paid on the amount which was deducted from his pension.

3. It is seen from the records that the recovery was made on 7th February, 2002 and the amount has been recrated on 14th February, 2002. It is obvious that for this entire period, the applicant must get interest on this amount and we direct accordingly.

4. The respondents are directed to pay interest at the rate of 9% per annum to the applicant on Rs. 2,167/- for the period from 7th February, 2000 to 13th February, 2002, within a period of one month from the date of receipt of a certified copy of this order. The O.A. stands disposed of accordingly. No costs.

J.K.Kaushik  
(J.K.Kaushik)  
Judl.Member

A.P.Nagrath  
(A.P.Nagrath)  
Adm. Member